# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 18<sup>th</sup> OF MARCH, 2024

# **ARBITRATION CASE No. 28 of 2023**

## **BETWEEN:-**

M/S RAJ SECURITY FORCE THROUGH ITS PROPRIETOR SHRI RAJENDRA KUMAR AGARWAL S/O LATE SHRI G.L. AGARWAL, AGED ABOUT 59 YEARS, H. NO. 2, KAUSHLAYA COMPLEX PULL BOGDA RAISEN ROAD BHOPAL (MADHYA PRADESH)

....APPLICANT

(BY SHRI RAVINDRA BHAWSAR, ADVOCATE)

### **AND**

UJJAIN DUGDH SANGH MARYADIT THROUGH CHIEF EXECUTIVE OFFICER MAXI ROAD UJJAIN (MADHYA PRADESH)

	4 4		SIA	RESPONDENT
T	his application	सत्यमव जयत coming on for a	admission this	day, the court passed the
following	$\sigma$ .			

#### **ORDER**

As per the consent received from Hon'ble Shri Justice Shantanu S. Kemkar (Retired High Court Judge) pursuant to the order passed by this Court on 05.02.2024 regarding his appointment as the Arbitrator, the present application is hereby *disposed of* with a direction that Hon'ble Shri Justice Shantanu S. Kemkar (Retired High Court Judge) shall act as the Arbitrator between the parties.

Bahar

